

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.256/94

Date of order: 30.1.1996

N.K.Shivhare

: Applicant

Vs

Union of India & Ors

: Respondents

Mr.W.Wales

: Counsel for applicant

Mr.Manish Bhandari

: Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant N.K.Shivhare in this application under Section 19 of the Administrative Tribunals Act, 1985, has prayed for a declaration as to the position of the applicant's seniority in the cadre of Compilation Superintendent as also for a direction to respondent No.1 to conduct a supplementary selection in terms of the relevant provisions in para 207.1 of the Indian Railway Establishment Manual Vol.I, giving an opportunity to the applicant to avail the chance as provided by law.

2. We have heard the learned counsel for the parties and have perused the records.

3. The counsel for the applicant has stated that the vacancy against which a supplementary selection was to be conducted has already been filled by an incumbent who had qualified the test and who has since retired from service. The counsel for the applicant further states that this application has become infructuous. In the result, this application is dismissed as having become infructuous. There shall be no order as to costs.

(O.P.Sharma)

Member (Adm.)

G.Krishna
(Gopal Krishna)

Vice Chairman.